

SLP(C)No. 6172 OF 2001
ITEM No.56

Court No. 8

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.6172/2001

(From the judgement and order dated 04/12/2000 in SBCMA 561/99
of The HIGH COURT OF RAJASTHAN AT JODHPUR)

M/S. NAV BHARAT CONSTRUCTION CO.

Petitioner (s)

VERSUS

STATE OF RAJASTHAN

Respondent (s)

(With Appln(s). for permission to place addl. documents on record)
With
(Withappln. for accepting english translation and exemption from
filing O.T. and stay and with prayer for interim relief)

SLP(C)No.7192/2001

Date : 13/08/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.P. MISRA
HON'BLE MR. JUSTICE U.C. BANERJEE

For Petitioner (s)

Petitioner-In-Person,Adv.

For Respondent (s)

Mr. Ashwani Kumar,Sr.Adv.
Mr. Ranji Thomas,Adv.
Mr. Javed Mahmud Rao,Adv.

UPON hearing counsel the Court made the following
O R D E R

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Since we find the question raised in this matter
can be finally disposed of at an early date, list the
matter for final disposal on a non miscellaneous day
after two months.

Interim stay of execution proceedings to continue
in the meantime.

The petitioner is permitted to file rejoinder
within three weeks. He may also file additional
documents within the same period.

.SP1

(Ganga Thakur)
P.S. to Registrar

(V.P. Tyagi)
Court Master